



# राजपत्र, हिमाचल प्रदेश

## हिमाचल प्रदेश राज्य शासन द्वारा प्रकाशित

सोमवार, 3 अगस्त, 2015 / 12 श्रावण, 1937

हिमाचल प्रदेश सरकार

HIMACHAL PRADESH ELECTRICITY REGULATORY COMMISSION, SHIMLA

NOTIFICATION

*Shimla, the 31st July, 2015*

**No. HPERC- H (1)-11/2015.**—WHEREAS the National Electricity Policy notified by the Central Government mandates promotion of renewable technology on sustainable basis. Among the various renewable sources, the solar power offers clean, climate-friendly, abundant and inexhaustible energy resource;

AND WHEREAS there is a huge potential of Small Hydro power in the State of Himachal Pradesh and considerable progress has been achieved towards exploitation of such potential in the State. At the same time, the Himachal Pradesh, being a hilly State, has generally clear sky and average solar radiation level, favours commercial as well as domestic application of solar power. The Central Government has estimated 34 GW solar power potential in State out of 749 GW, estimated in the country;

AND WHEREAS the Central Government, having recognised the importance of solar power technology at national level, unveiled a plan to produce 20 GW of solar power by the year 2022 and further revised the target to 100 GW out of which substantial exploitation is planned through rooftop Solar PV projects;

AND WHEREAS there is a large potential available for generating power using unutilized space on rooftops and wastelands around buildings, installation of rooftop Solar PV projects by the consumers would enhance grid stability and reduce distribution losses and also result in saving in electricity bills of the consumer and sale of surplus power to the distribution licensee through net metering;

AND WHEREAS the Himachal Pradesh Electricity Regulatory Commission, recognized the need for a net metering based regulations, for rooftop Solar PV projects, to address the regulatory domain for implementation of grid connected net metering based rooftop Solar projects;

NOW, THEREFORE, in exercise of the powers conferred by section 181, read with sections 61, 66, and 86(1) (e) of the Electricity Act, 2003 (36 of 2003), and all other powers, enabling it in this behalf, the Himachal Pradesh Electricity Regulatory Commission after previous publication, makes the following Regulations:—

## REGULATIONS

**1. Short title and commencement.**—(1) These regulations may be called the Himachal Pradesh Electricity Regulatory Commission (Rooftop Solar PV Grid Interactive Systems based on Net Metering) Regulations, 2015.

(2) These regulations shall come into force from the date of their publication in the Rajpatra, Himachal Pradesh.

**2. Definitions.**—In these regulations, unless the context otherwise requires;

- (1) “**accuracy class index**” means the index as specified in the Schedule to the Central Electricity Authority (Installation and Operation of Meters) Regulations, 2006;
- (2) “**Act**” means the Electricity Act, 2003 (36 of 2003);
- (3) “**agreement**” means the agreement entered into for connecting rooftop Solar PV system to the distribution system;
- (4) “**applicable tariff**” means the tariff applicable for supply of electricity by the licensee to the consumer in accordance with relevant Schedule of tariff as per tariff order of the Commission;
- (5) “**billing period**” means the period for which regular electricity bills as specified by the Commission, are prepared by the licensee for different categories of consumers and

- “billing month” means includes the consecutive period of 30 days or so forming part of billing period;
- (6) “**Commission**” means the Himachal Pradesh Electricity Regulatory Commission;
- (7) “**distribution licensee**” or “**licensee**” means a person granted a licensee under Section 14 of the Act, authorizing him to operate and maintain a distribution system for supplying electricity to the consumers in his area of supply;
- (8) “**Electricity Supply Code**” means the Electricity Supply Code, specified under section 50 of the Act;
- (9) “**eligible consumer**” means such a consumer getting supply of electricity from distribution licensee in its area of supply, who uses or intends to use a rooftop Solar PV system installed in his premises to offset part or all of the consumer's own electrical requirements as per the provisions of these regulations;
- (10) “**financial year**” or “**year**” means the period beginning from the first of April in an English calendar year and ending with the thirty-first of the March of the next year;
- (11) “**Form**” means the Form appended in these regulations ;
- (12) “**interconnection**” means the interface of solar power generation facility system with the network of the distribution licensee;
- (13) “**invoice**” means either a periodic bill / supplementary bill or a periodic invoice/ supplementary invoice raised by the distribution licensee;
- (14) “**kWp**” means kilo Watt peak;
- (15) “**net meter**” means the meter, alongwith allied metering equipments, to be installed and maintained by the licensee at the cost of the consumer, for reading the net import or export of electrical energy by the consumer from/ to the distribution system and the corresponding demand or injection;
- (16) “**net metering**” means an arrangement under which rooftop solar system installed at eligible consumer's premises, delivers surplus electricity, if any, to the distribution licensee after off-setting the electricity supplied by distribution licensee during the applicable billing period;
- (17) “**Obligated Entity**” means the entity mandated under clause (e) of sub-section (1) of section 86 of the Act to fulfill the renewable purchase obligation and under Himachal Pradesh Electricity Regulatory Commission (Renewable Power Purchase Obligation and its Compliance) Regulations, 2010;
- (18) “**premises**” means rooftops or/and elevated areas on the land, building or infrastructure or part or combination thereof in respect of which a separate meter or metering arrangements have been made by the licensee for supply of electricity;
- (19) “**Renewable Energy Certificate (REC)**” means the certificate issued in accordance with the procedures approved by the Central Electricity Regulatory Commission, pursuant to Central Electricity Regulatory Commission (Terms and Conditions for

recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010;

- (20) **“Rooftop Solar system”** means the grid interactive solar photo voltaic power system, installed on the rooftop of consumer premises that uses sunlight for direct conversion into electricity through photo voltaic technology;
- (21) **“Settlement Period”** means a maximum period of 12 consecutive billing months, comprised in the billing periods, falling between 16<sup>th</sup> March of a financial year and 14<sup>th</sup> April of the next financial year, in which the solar PV system remains operative under the net-metering arrangement.
- (22) **“Solar Meter”** means a unidirectional energy meter, for recording the electricity generation, installed at the point at which electricity generated by Solar Photo Voltaic (SPV) system, is delivered to the main panel of the eligible consumer;
- (23) all other words and expressions used in these regulations although not specifically defined herein, but defined in the Act, shall have the meaning assigned to them in the Act; the other words and expressions used herein but not specifically defined in these regulations or in the Act but defined under any law passed by the Parliament or any other regulations issued by the Commission, applicable to the electricity industry in the State, shall have the meaning assigned to them in such law/regulation.

**3. Scope and application.**—(1) These regulations shall apply to the distribution licensee and the eligible consumers of the distribution licensee.

(2) These regulations do not preclude the right of State authorities to undertake rooftop solar projects of any capacities through alternative mechanisms.

**4. General Principles.**—Subject to the limits and other terms and conditions specified in these regulations, the eligible consumers of the distribution licensee shall be entitled to install rooftop solar PV system and use the power so generated at their premises. The surplus power can be injected into the grid system.

**5. Capacity of Rooftop Solar PV Systems.**—(1) All eligible consumers of electricity in the area of supply of the distribution licensee can participate in the rooftop solar net metering arrangement, in accordance with the provisions of these regulations.

(2) The maximum peak capacity of the rooftop solar system to be installed by any individual consumer covered under two parts tariff shall not exceed 80 % of the sanctioned contract demand and such maximum limit incase of an individual consumer, covered under single part tariff shall be 30% of the sanctioned connected load:

Provided that the capacity of rooftop solar PV system to be installed by an eligible consumer shall not exceed the following limits:—

Sr. No.	Voltage at which consumer getting supply	Maximum Capacity of rooftop solar PV system
1.	LT (1 $\phi$ )	5 kWp
2.	LT (3 $\phi$ )	15kWp
3.	HT/EHT	1 MWp

Provided further that the cumulative capacity to be allowed in the area, fed from a distribution transformer or any other transformer from which power is fed to the eligible consumer, shall not exceed 30%, or any other percentage as may be fixed by the Commission, of the rated capacity of such transformer(s):

Provided further that in case of multiple applications from the consumers covered by a transformer for participation in the scheme, the connectivity with the grid interactive rooftop solar PV system shall be allowed on first come first serve basis.

**6. Capacity of transformer.**—The distribution licensee shall provide information on its website regarding capacity available in different transformer(s) for feeding the eligible consumer at different locations for connecting Rooftop Solar PV System under net metering arrangement within 3 (three) months from the date of commencement of these regulations, and shall update the same within one month of the subsequent financial year under intimation to the Commission.

**7. Procedure for making application and registration.**—(1) The eligible consumer may make the application, delivered by post or by hand or through any electronic mode such as online submission and e-mail etc., as per Form-1, to the local office of the distribution licensee to connect the rooftop solar system to the distribution system of the distribution licensee. The distribution licensee shall make available format of the Form-1 on its website and also at its local offices.

(2) The distribution licensee shall acknowledge the application and take all necessary actions including sending appropriate communications to the applicant:

Provided that where an application is received through electronic mode, the acknowledgment and other communication shall be served through such electronic mode also and its hard copy shall be sent to the applicant by post or by hand delivery.

(3) After checking the feasibility, the distribution licensee shall, except for the cases covered under sub regulation (4), issue letter of approval to the applicant within 30 days of receipt of application. The consumer shall execute the agreement with the licensee as per Form-2 within 30 days from the date of issuance of letter of approval. The eligible consumer shall thereafter set up rooftop solar system plant and submit the work completion report alongwith Single Line Diagram of the synchronizing and protection arrangement issued by the plant supplier/Engineering Procurement Construction (EPC) contractor as per relevant standards and specifications within 240 days:

Provided that the distribution licensee may modify the Net Metering Connection Agreement Form-2 or add such conditions to it, as it may find necessary;

Provided further that the distribution licensee may, on receipt of request from the eligible consumer, grant extension for a maximum period of 3 (three) months if it is satisfied with the progress made by eligible consumer towards installation of rooftop solar system;

Provided further that the approval accorded to the eligible consumer shall automatically lapse if he does not execute the agreement with the licensee within the period of 30 days as specified under subregulation (3) or rooftop solar system is not commissioned within the permitted period. In such cases, the eligible consumer may apply afresh for obtaining approval of the distribution licensee which shall be dealt at par with other applications received by it in the time frame in which such fresh application is received.

(4) Before any application for setting up rooftop solar plant in the area, covered under particular distribution transformer is rejected by the distribution licensee due to any reason, the consumer shall be served with a 15 days notice to attend to the observations and remove the deficiencies. In case the approval cannot be granted due to non-availability of capacity, then the application of the consumer may be considered after availability of the capacity, if the consumer opts so.

(5) The distribution licensee on the receipt of completion report and test result etc. from the applicant and after site verification to satisfy itself about the fulfillment of requirements for commissioning of rooftop solar system, shall install at the cost of eligible consumer and jointly seal the bidirectional energy meter (net meter) within 10 days and plant will be treated as commissioned for net –metering commercial operations from the date of installation and first reading of such meter.

(6) The eligible consumer intending to avail financial assistance may get his grid interactive rooftop solar PV project registered with Himachal Pradesh Energy Development Agency (HIMURJA), being a State Nodal Agency, in online mode or otherwise and HIMURJA shall acknowledge the same within one week from the date of receipt of such request.

(7) The distribution licensee shall delegate power to local offices, at par with power delegated for load sanction and release of connection, for purposes of procedure of these regulations.

(8) The Commission may, if it finds it expedient to do so, revise, by order, the procedure contained in these regulations.

**8. Interconnectivity, Standards and Safety.**—(1) The distribution licensee and the eligible consumer shall ensure that—

- (i) the interconnection of the rooftop solar system with the consumer installations and the distribution system of the licensee conforms to the specifications, standards and provisions as provided in the Central Electricity Authority (Technical Standards for Connectivity of the Distributed Generation Resources) Regulations, 2013;
- (ii) the relevant provisions of the Central Electricity Authority (Measures relating to Safety and Electricity Supply), Regulations, 2010 are adhered to.

(2) The eligible consumer may install rooftop solar system with or without battery backup: Provided that suitable protection shall be provided to automatically prevent the power flow from the battery/Decentralized Generation (DG) including rooftop solar system into the grid in the absence of grid supply. Manual isolation switch shall also be provided.

(3) The eligible consumer shall be responsible for safe operation, maintenance and rectification of any defect of the rooftop solar system upto the point of net meter.

(4) The distribution licensee shall have the right to disconnect the rooftop solar system at any time in the event of possible threat/damage, from such rooftop solar system to its distribution system, to prevent an accident or damage. Subject to sub-regulation (3), the distribution licensee may call upon the eligible consumer to rectify the defect(s) within a reasonable time.

**9. Metering arrangement.**—(1) The eligible consumer shall, for recording the electricity generation, install and maintain the Solar Meter at his cost and a ;

(2) Net meter capable of measuring the net flows shall be installed and maintained, at the cost of eligible consumer, by the distribution licensee and the meter shall be compliant to the system of recording meter reading through Meter Reading Instrument (MRI) or through wireless:

Provided that if bills are prepared on the basis of MRI downloads or if meter reading is taken on the basis of remote meter reading and the consumer wants to have a record of the reading taken, he shall be so provided by the licensee.

(3) The meters installed as per sub-regulation (1) and (2) shall be jointly inspected and sealed on behalf of both the parties.

(4) Notwithstanding anything contained in sub-regulation (3), the meter reading taken by the distribution licensee shall form the basis of commercial settlement.

(5) All the meters shall adhere to the standards as specified in Central Electricity Authority (Installation and Operation of Meters) Regulations, 2006 as amended from time to time.

(6) All the meters to be installed for net metering shall be of the same or of better Accuracy Class Index than the existing meter installed for measuring the supply of the power to the consumer.

(7) The net meter to be installed for the eligible consumer shall be compliant to the requirements as per the applicable tariff including those relating to Time of Day (ToD) tariff and in case of consumer availing open access, shall also have the requisite features of special energy meters.

**10. Energy Accounting and Settlement.**—(1) The accounting of electricity generated, consumed and injected by the Rooftop Solar system under these regulations shall become effective from the date on which the said system is treated as commissioned as per sub regulation (5) of regulation 7 of these regulations.

(2) Billing shall be done on the basis of the net flows recorded by the Net Meter over the billing period subject to provisions contained in the subregulation (8).

(3) In the event, the eligible consumer exports energy, on net basis, to the distribution system during a billing period, the energy so exported on net basis, shall be carried forward in shape of electricity credit to the immediately next billing period, forming part of the settlement period.

(4) In the event, the eligible consumer imports energy, on net basis and after adjusting the electricity credits if any, carried forward from the immediately preceding the billing period, from the distribution system during a billing period, the distribution licensee shall recover energy charges for such chargeable energy so drawn (i.e. chargeable net energy) at the applicable rates of energy charges as per sub-regulation (9).

(5) The distribution licensee shall make payment to the eligible consumer, by way of adjustment in the electricity bills, for the electricity credits, if any, remaining unadjusted at the end of the settlement period, at the rates mentioned in sub-regulation (9).

(6) There shall be no carry forward of any electricity credit, pertaining to a settlement period beyond that settlement period.

(7) The distribution licensee shall reflect in the bill the energy units exported or imported, by the consumer as well as the electricity credits brought/ carried forward or adjusted as the case may be, during the billing period and the amount payable by the eligible consumer for each component of tariff (i.e. Energy Charges and Demand Charges etc.).

(8) In case the eligible consumer is under the ambit of time of day tariff, as determined by the Commission from time to time, the net flows of electricity over the billing period shall be recorded separately for the respective times of day and the energy accounting shall be carried out separately for each Time of the Day (ToD) and the net flows during any time period, including the electricity credit if any, shall not be adjusted against the flows or the electricity credit, pertaining to any other time of the day even at the stage of settling the unadjusted electricity credits as per sub-regulation (5).

Provided that in case of consumer availing open access, the energy accounting shall also be done in accordance with open access regulations on the basis of flows and deviation for the respective time blocks in which open access is availed and the same shall be duly accounted for while raising bills.

(9) For the energy to be billed or settled as per the provisions under subregulation 4, 5 and 8, the distribution licensee shall raise bills or carry out necessary adjustment, as the case may be, in the following manner and at the following rates:-

(i) **Energy Charges:—**

- (a) The quantum of energy for which the energy charges are to be recovered by the distribution licensee for a billing period as per sub-regulation (4) shall be billed to the consumer at the rate(s) of energy charges, applicable as per the applicable tariff:

Provided that where different rates of energy charges are applicable for different times of the day (normal, peak and night hours etc.) as per the applicable tariff, the energy accounting shall be done separately for each time of day as per sub-regulation (8) and energy charges shall be recovered at respective rates for respective quantum of chargeable net energy.

- (b) For the quantum of energy to be settled for any time of the day at the end of the settlement period in accordance with sub-regulation 5 and 8, the distribution licensee shall pay, by way of adjustment of amount in future electricity bills, at a fixed rate of Rs. 5.00 per kWh of the energy to be settled in case of consumer covered under single part tariff and at a fixed rate Rs. 4.50 per kVAh in case of consumer covered under two parts tariff:

Provided that if the amount of subsidy or grant or both, available to eligible consumer from Government agencies exceeds 50% of the capital cost of the rooftop solar PV system, the aforesaid rates of Rs. 5.00 per kWh and Rs. 4.50 per kVAh, as applicable, shall be reduced by 50%;

Provided further that the Commission may, by order, revise the aforesaid rates of Rs. 5.00 per kWh and Rs. 4.50 per kVAh, as and when it finds it expedient to do so;

Provided further that in the event of revision of such rates as per the second proviso to this sub-regulation, such revised rates shall be applicable only for such cases in which letter of approval is yet to be issued in accordance with the provisions contained in the regulation 7.



**(ii) Demand Charges:—**

The licensee shall recover the demand charges, including the additional demand charges for peak load hours and the contract demand violation charges, from the consumer as per the provisions of applicable tariff:

Provided that actual net demand of power, drawn from the distribution system, during any demand period (time block of 30 months or any other time block as per the tariff order) shall be considered as the actual demand of the consumer in that demand period;

Provided further that average demand for any time of day block of the billing period shall also be worked out on the basis of the net import, if any, of energy by the eligible consumer during the billing period (but without adjustment of electricity credits) from the distribution system in respect of respective times of the day over the billing period.

**(iii) Other charges:—**

Any other charges as per the applicable tariff shall be charged to the consumer at par with other consumers of similar category who are not generating any Roof Top Solar PV power under this scheme.

(iv) The licensee shall not be required to pay any charges to the eligible consumer for any deemed generation in case non-evacuation of power due to non-availability of grid or any such reason.

(v) In case the applicable tariff provides for billing on kVAh basis, the net import or export of energy and electricity credits etc. shall also be accounted in kVAh.

(vi) The distribution licensee shall, in addition to applicable tariff, also be eligible to raise invoice for any other charges as allowed by the Commission.

(10) The distribution licensee shall also take the readings of solar meter for recording total solar power generated by Solar PV system of consumer for its Renewable Power Purchase Obligation (RPPO).

(11) All the rules, regulations and conditions, applicable to the consumers of the distribution licensee for the applicable category, shall also be applicable to the eligible consumer.

**11. Exemption from wheeling, banking and cross subsidy surcharge.—** Subject to any other provisions in these regulations, the Rooftop Solar PV system under net metering arrangement shall be exempted from wheeling, banking and cross subsidy surcharge for a period of Five (5) years, unless extended thereafter.

**12. Renewable Power Purchase Obligation.—**The quantum of electricity generated by the eligible consumer under these regulations shall qualify towards compliance of Renewable Power Purchase Obligation (RPPO) of the distribution licensee:

Provided that where the eligible consumer is himself an obligated entity, only the quantum of electricity generated by him over and above his Renewable Power Purchase Obligation during a quarter, shall qualify towards compliance of Renewable Power Purchase Obligation of the distribution licensee for that quarter.

**13. Participation under Renewable Energy Certificate Mechanism.**—(1) Nothing contained in these regulations shall apply to a Solar PV generator, intending to sell power under Renewable Energy Certificate mechanism and he shall be free to sell power under such mechanism, as per the provisions of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.

(2) The eligibility for Renewable Energy Certificate and issue of such certificate for Renewable Energy shall be as per the eligibility criteria specified under the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010.

**14. Penalty or Compensation.**—In case of failure of net metering system, the provisions of penalty or compensation shall be applicable as per the provisions of the Himachal Pradesh Electricity Regulatory Commission (Distribution Performance Standards) Regulations, 2010.

**15. Applicability of Other Provisions.**—The provision of HP Electricity Supply Code, HP Electricity Distribution Code, HP Grid Code and tariff orders issued by the Commission from time to time, shall be applicable, in respect of the matters, not specifically dealt in these regulations.

**16. Powers to remove difficulties.**—If any difficulty arises in giving effect to any of the provisions of these regulations, the Commission may, by a general or special order, make such provisions not being inconsistent with the provisions of these regulations or the Act, as may appear to be necessary or expedient for the purpose of removing the difficulties.

**17. Powers to give directions.**—The Commission may from time to time issue such directions/guidelines/orders as considered appropriate for the smooth implementation of these Regulations.

**18. Powers to relax.**—The Commission may by general or special order, for reasons to be recorded in writing, may relax any of the provisions of these regulations on its own motion or on an application made before it by an interested person.

**19. Powers to amend.**—Subject to the provisions of Electricity Act, 2003, the Commission may, from time to time, add, vary, alter, suspend, modify, amend or repeal any provisions of these regulations.

By order of the Commission  
Sd/-  
Secretary.

---

**Form-1**

[see sub-regulation (1) of regulation 7]

**Net Metering Application**

To  
Designated Officer\*  
(Name of office)  
Date:

I/we herewith apply for a solar energy net- metering connection at the service connection and for the Rooftop Solar PV Plant of which details are given below.

1.	Name of applicant	
2.	Address of applicant	
3.	K-Number (A/C No.)	
4.	Sanctioned Contract Demand(kVA)	
5.	Applicable tariff / Category	
6.	Telephone number(s)	
7.	Email ID	
8.	Rooftop Solar PV Plant Capacity (kWp)	
9.	Solar grid inverter make and type	
10.	Solar grid inverter has automatic isolation protection (Y/N)	
11.	Has a Solar Generation Energy Meter been installed (Y/N)	
12.	Expected date of commissioning of Solar PV System	

\* For Designated Officer please refer Regulation 7 (7).

Name:

Signature:

### Net Metering Application Acknowledgement

Received an application for a solar energy net – metering connection from,

Name.

Date:

K-Number (A/C No.)

Application registration no.:

Solar Plant Capacity

Name of Officer

Signature

Designation/ Distribution Licensees

### FORM-2

[see sub-regulation (1) of regulation 7]

### Net Metering Connection Agreement

This Agreement is made and entered into at (location).....on this (date).....day of (month)..... Between ..... who is a consumer of the distribution licensee with sanctioned contract demand of..... kVA at ..... and intends to install Rooftop Solar PV Grid Interactive System at his premises ..... (address)..... as **First party, and**..... distribution Licensee (herein after called as..... (Name of Discom) ..... and having its registered office at.....(address)..... as **Second party** of the agreement.

And whereas, the .....(Name of Discom).....agrees to facilitate the Rooftop Solar PV Energy Generator for the electricity generated from his Rooftop Solar PV Grid Interactive System of capacity.....watts and as per conditions of this agreement and net-metering regulations/ orders issued by the Himachal Pradesh Electricity Regulatory Commission.

Both the party hereby agrees to as follows:

## **1. Eligibility**

1.1 Eligibility for net- metering shall be as specified in the Himachal Pradesh Electricity Regulatory Commission (Rooftop Solar PV Grid Interactive System based on Net Metering) Regulations, 2015. First Party is required to be aware, in advance, of the standards and conditions his system has to meet, for being integrated into grid/distribution system.

## **2. Technical and Interconnection Requirements**

2.1 First Party agrees that his Solar PV generation plant and net- metering system will conform to the Standards and requirements mentioned in the following Regulations, codes and any other relevant provisions and also that he shall be continued to be governed by all such regulations, codes and other relevant provisions.—

(i) the Central Electricity Authority (Technical Standards for connectivity of the Distributed Generating Resources) Regulations, 2013;

(ii) the Central Electricity Authority (Installation and Operation of Meters) Regulation 2006;

(iii) the Himachal Pradesh Electricity Distribution Code, 2008;

(iv) the Himachal Pradesh Electricity Supply Code, 2009;

(v) any other provisions applicable to the electricity consumer of the distribution licensee.

2.2 First Party agrees that he has installed or will install, prior to connection of Photovoltaic System to Second Party's distribution system, an isolation device (both automatic and inbuilt within inverter in case of Solar PV Generation and external manual relays) and agrees for the Second Party to have access to and operation of this, if required and for repair ..... (Name of Discom).....and maintenance of the distribution system.

2.3 First Party agrees that in case of a power outage on Second Party's system, Photovoltaic System will shut down, automatically and his plant will not inject power into Licensee's distribution system.

2.4 All the equipment connected to distribution system must be compliant with relevant international (IEEE/IEC) or Indian standards (BIS) and installations of electrical equipment must comply with the Central Electricity Authority (Measures of Safety and Electricity Supply) Regulations, 2010.

2.5 First Party agrees that licensee will specify the interface/interconnection point and metering point.

- 2.6 First Party and Second Party agrees to comply with the relevant CEA regulations in respect of operation and maintenance of the plant, drawing and diagrams, site responsibility schedule, harmonics, synchronization, voltage frequency, flicker etc.
- 2.7 Due to Second Party obligation to maintain a safe and reliable distribution system, eligible consumer agrees that if it is determined by the Second Party that First Party's Photovoltaic System either caused damage to and/or produces adverse effects affecting other consumers or Second Party's assets, First Party will have to disconnect Photovoltaic System immediately from the distribution system upon direction from the Second Party and correct the problem at his own expense prior to a reconnection.

### **3. Clearances and Approvals**

- 3.1 First Party agrees to obtain all the necessary approvals and clearances (environmental and grid connection related) before connecting the Photovoltaic System to the distribution system.

### **4. Access and Disconnection**

- 4.1 Second Party shall have access to metering equipment and disconnecting means of Photovoltaic System, both automatic and manual, at all times.
- 4.2 In emergency or outage situation, where there is no access to a disconnecting means, both automatic and manual, such as a switch or breaker, Second Party may disconnect service to the premise.

### **5. Liabilities**

- 5.1 First Party and Second Party will indemnify each other for damages or adverse effect from either party's negligence or intentional misconduct in the connection and operation of Photovoltaic System or Second Party distribution system.
- 5.2 Second Party and First Party will not be liable to each other for any loss of profits or revenues, business interruption losses, loss of contract or loss of goodwill, or for indirect, consequential incidental or special damages, including, but not limited to, punitive or exemplary damages, whether any of the said liability, loss or damages arise in contract, or otherwise.
- 5.3 Second Party shall not be liable for delivery or realization by First Party for any fiscal or other incentive provided by the Central/State Government beyond the scope specified by the Commission in its relevant order.

### **6. Commercial Settlement**

- 6.1 All the commercial settlement under this agreement shall follow the Net –Metering Regulations and relevant Orders of Himachal Pradesh Electricity Regulatory Commission.

### **7. Connection Costs**

- 7.1 The First Party shall bear all costs related to setting up of Photovoltaic System including metering and interconnection costs. The First Party agrees to pay the actual cost of modifications and upgrades to the service line required to connect Photovoltaic System in case it is required.

**8. Termination**

- 8.1 The First Party can terminate agreement at any time by providing Second Party with 90 days prior notice.
- 8.2 Second Party has the right to terminate Agreement on 30 days prior written notice, if eligible consumer breaches a term of this Agreement and does not remedy the breach within 30 days of receiving written notice from Second Party of the breach
- 8.3 First Party agrees that upon termination of this Agreement, he must disconnect the Photovoltaic System from Second Party's distribution system in a timely manner and to Second Party's satisfaction.

In the witness, whereof of Mr.....for and on behalf of First Party and Mr.....for and on behalf of Second Party sign this agreement in two originals.

First Party  
Name  
Address  
Designation

Second Party  
Name

K-Number (A/C No.) of consumer Office Address

❖ Discom :- Distribution Licensee of the area.

\_\_\_\_\_

**SOCIAL JUSTICE & EMPOWERMENT DEPARTMENT (B)**

NOTIFICATION

*Shimla-171002, the 20<sup>th</sup> July, 2015*

**No: SJE-B-A(8)-2/2013.**—In partial modification of this Department Notification No:SJE-BA(3)1/2006 dated 2nd August, 2012 the Governor, Himachal Pradesh is pleased to enhance the payment of compensation, relief and rehabilitation to the Scheduled Castes and Scheduled Tribes, who are the victims of atrocities as provided in the said rule as per the Schedule Annexure-I attached herewith.

2. The expenditure on this account shall be debited to the Major Head"2225-Social Security and Welfare of Scheduled Castes and Scheduled Tribes".

3. This issues with the prior concurrence of the Finance Department obtained vide their U.O. letter No: Fin( C)A(3)-6/98 dated 5-6-2015.

By order,  
ANURADHA THAKUR  
Secretary (SJE).

## ANNEXURE-I

(See rule 12 (4))  
NORMS FOR RELIEF AMOUNT

Sl. No.	Name of the Offences	Minimum amount of Relief
1.	Drink or eat inedible or obnoxious substance (section 3 (1)(i))	Rs. 90,000/- or more depending upon the nature and gravity of the offence to each victim and also commensurate with the indignity insult, injury and defamation suffered by the victim.
2.	Causing injury insult or annoyance (section 3 (1)(ii))	Payment to be made as follows:
3.	Derogatory act (section 3(1)(iii))	I. 25% when the charge sheet is sent to the Court II. 75% when accused are convicted by the lower Court.
4.	Wrongful occupation or cultivation of land, etc. (section 3(1)(iv))	At least Rs.90,000/- or more depending upon the nature and gravity of the offence. The land/premises/water supply shall be restored where necessary at Government cost, full payment to be made when chargesheet is sent to the court.
5.	Relating to land, premises and water (section 3(1)(v))	
6.	Begar or forced or bonded labour (section 3(1)(vi))	At least Rs. 90,000/- to each victim, payment of 25% at FIR stage and 75% on conviction in the lower Court.
7.	Relating to right to franchise (section 3(1)(vii))	Up to Rs. 75,000/- to each victim depending upon the nature and gravity of the offence.
8.	False, malicious or vexatious legal proceedings (section 3 (1)(viii))	Rs. 90,000/- or reimbursement of actual legal expenses and damages or whichever is less after conclusion of the trial of the accused.
9.	False and frivolous information section 3(1)(ix)	
10.	Insult, intimidation and humiliation (section 3(1)(x))	Up to Rs. 90,000/- to each victim depending upon the nature of the offence. Payment of 25% when charge-sheet is sent to the court and rest on conviction.
11.	Outraging the modesty of a women (section 3(1)(xi))	Rs.1,80,000/- to each victim of the offence 50 % of the amount may be paid after medical examination and remaining 50% at the conclusion of the trail.
12.	Sexual exploitation of a women (section 3(1)(xii))	
13.	Fouling of water (section 3(1)(xiii))	Up to Rs. 3,75,000/- or full cost of restoration of normal facility, including cleaning when the water is fouled. Payment may be made at the stage as deemed fit by District Administration.
14.	Denial of customary rights of passage (section 3(1) (xiv))	Up to Rs. 3,75,000/- or full cost of restoration of right of passage and full compensation of the loss suffered, if any. Payment of 50% when charge sheet is sent to the court and 50% on conviction in lower Court.

15.	Making one desert place of residence (section 3(1)(xv))	Restoration of the site/right to stay and compensation of Rs. 90,000/- to each victim and reconstruction of the house at Government cost, if destroyed, To be paid in full when charge sheet is sent to the lower Court.
16.	Giving false evidence (section 3(2)(i) and (ii))	At least Rs. 3,75,000/- or full compensation of the loss or harm sustained. 50% to be paid when charge sheet is sent to Court and 50% on conviction by the lower Court
17.	Committing offences under the Indian Penal Code punishable with imprisonment for a term of 10 years or more (section 3(2))	At least Rs.1,80,000/- depending upon the nature and gravity of the offence to each victim and or his dependents. The amount would vary if specifically otherwise provided in the schedule.
18.	Victimization at the hands of a public servant (section 3(2)(vii)).	Same as the compensation payable, if the accused was not a public servant.
19.	<p>Disability: The definition of disability shall be as given in section 2 of the Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Act, 1955, and guidelines for their assessment shall be as contained in the Ministry of Social Justice &amp; Empowerment, G.O.I Notification No. 154, dated 1-6-2001, as amended from time to time. A copy of the Notification is at-II to the Schedule.</p> <p>(a) 100% incapacitation.</p> <p>(i) Non-earning Member of a family.</p> <p>(ii) Earning Member of a family.</p> <p>(b) Where incapacitation is less than 100%.</p>	<p>At least Rs. 3,75,000/- to each victim of offence. 50 % on FIR and 25 % at charge sheet and 25 % on conviction by the lower Court.</p> <p>At least Rs. 7,50,000/- to each victim of offence, 50 % to be paid on FIR/Medical examination stage, 25 % when charge-sheet sent to Court and 25 % at conviction in lower Court.</p> <p>Provided that an amount of not less than Rs. 60,000/- from the amount payable to non-earning member of a family and an amount of not less than Rs. 1,20,000/- from the amount payable to an earning member of a family may be reduced.</p>



20.	Murder/Death (a) Non-earning Member of a family  (b) Earning Member of a family	At least Rs. 3,75,000/- to each case. Payment of 75 % after postmortem and 25% on conviction by the lower Court.  At least Rs.7,50,000/- to each case. Payment of 75% after postmortem and 25% on conviction by the lower Court.
21.	Victim of murder, death, massacre, rape mass rape and gang rape, permanent incapacitation and diacoity.	In addition to relief amounts paid under above items, relief may be arranged within three months of date of atrocity as follows:  (i) Pension to each widow and /or other dependents of deceased SC and ST Rs. 4,500/- per month, or Employment to one member of the family of the deceased, or provision of agricultural land, an house, if necessary by outright purchase.  (ii) Full cost of the education and maintenance of the children of the victims. Children may be admitted to Ashram Schools/residential schools.  (iii) Provision of utensils, rice, wheat, dals, pulses ets, for a period of three months.
22.	Complete destruction/ burnt houses	Brick/stone masonry houses to be constructed or provided at Government cost where it has been burnt or destroyed.

**In the court of Hem Chand Kashyap Assistant Collector IInd Grade Darlaghat,  
District Solan H.P.**

मिसल नं० 03/13-A of 2015

मुकदमा बनाम Shri Mahender Singh s/o Shri Bhandaru Ram, r/o Village Passal-Jeri, Sub-Tehsil Darlaghat, District Solan HP.

*Versus*

General Public

प्रार्थना पत्र नाम दुरुस्ती।

इश्तहार बनाम आम जनता।

प्रार्थी श्री Shri Mahender Singh s/o Shri Bhandaru Ram, r/o Village Passal-Jeri, Sub-Tehsil Darlaghat ने इस न्यायालय में प्रार्थना पत्र दिया है कि उसका नाम राजस्व रिकार्ड पटवार वृत्त Dhundan में Shri Mahender Singh s/o Shri Bhandaru Ram चला आ रहा है जो कि गलत है। प्रार्थी ने प्रमाण में Copy of Parivar Register, Affidavit, Copy of Jamabandi, Copy of Adhar Card, Voter Card and Copy of Ration Card भी प्रस्तुत किया है। इस नाम की दुरुस्ती बारे हर आम व खास को इस इश्तहार द्वारा सूचित

किया जाता है कि यदि इस नाम की दुरुस्ती में किसी को उजर या एतराज हो तो वे इस न्यायालय में दिनांक 29-08-2015 को प्रातः 10.00 बजे असालतन या वकालतन हाजिर आकर अपना एतराज या असहमति प्रकट कर सकते हैं। उक्त तिथि के पश्चात कोई भी उजर या एतराज काबले समायत न होगा तथा नाम दुरुस्ती के आदेश पारित कर दिए जाएंगे।

आज दिनांक 28-07-2015 को हमारे हस्ताक्षर तथा मोहर अदालत से जारी हुआ।

मोहर।

हस्ताक्षरित / -  
सहायक समाहर्ता द्वितीय वर्ग,  
दाड़लाघाट, तहसील अर्की, जिला सोलन (हि0 प्र0)।

-----  
**Before the Executive Magistrate cum Tehsildar Solan, District Solan, H. P.**

In the matter of :-

Smt. Shanta Sharma w/o Late Shri Ganesh Dutt Sharma, r/o Ganesh Niwas, H. No. 41, Ward No.11, Near Forest Corporation, Kotlanala, Solan, Tehsil & District Solan, Himachal Pradesh  
. . Applicant.

*Versus*

General Public

. . Respondent.

**NOTICE**

Whereas Smt. Shanta Sharma w/o Late Shri Ganesh Dutt Sharma, r/o Ganesh Niwas, H. No. 41, Ward No. 11, Near Forest Corporation, Kotlanala, Solan, Tehsil & District Solan, Himachal Pradesh has submitted an application before the undersigned for allowing her to enter the date of birth *i.e.* 06-01-1991 of her son named Prateek Sharma s/o Late Shri Ganesh Dutt Sharma in the record of Municipal Council Solan, Tehsil & District Solan, as his date of birth has not been entered in the record of Municipal Council Solan, Tehsil and District Solan.

The general public of the concerned area is hereby called upon to file objections, if any, in the office of undersigned regarding entering the date of birth *i.e.* 6-1-1991 of Prateek Sharma s/o Late Shri Ganesh Dutt Sharma in the record of Municipal Council Solan, Tehsil & District Solan, The objections should reach in this office on or before 27<sup>th</sup> August, 2015 positively; otherwise necessary order will be passed to enter the date of birth of Prateek Sharma s/o Late Shri Ganesh Dutt Sharma in the record of Municipal Council Solan, Tehsil & District Solan.

Seal.

Sd/-  
*Executive Magistrate,*  
*Solan, District Solan, H. P.*